

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).36752/2014

LAKHMI CHAND (D) THROUGH . LR'S & ORS. Petitioner(s)

VERSUS

HARYANA STATE & ANR. Respondent(s)
(ONLY SLP 11340 OF 2015 TO BE LISTED BEFORE HON'BLE CHAMBER)WITH
SLP(C) No. 11340/2015 (IV-B)

Date : 25-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HEMANT GUPTA
[IN CHAMBER]For Petitioner(s) Mr. Ananta Prasad Mishra,Adv.
Mr. Gagan Gupta, AOR
Mr. Siddharth Mittal, AORFor Respondent(s) Mr. Shekhar Raj Sharma,Adv.
Mr. Sanjay Kumar Visen, AOR
Mr. Vishwa Pal Singh, AORUPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for substitution in respect of
legal heirs of deceased petitioner Nos. 1,2,7 and 14
is allowed.Counsel for the petitioner to take fresh
steps in respect of respondent No.6,8 to 10 within
six weeks.(B.Parvathi)
Court Master(Vijay Kumar)
Court Master